

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.18577 of 2024

Mukesh Kumar Singh Son of Brij Nandan Singh Resident of Gyanchak, P.O -
Kothiya, P.S - Didarganj, District – Patna ... Petitioner

Versus

1. The Managing Director Cum Chairman South Bihar Power Holding Company Vidyut Bhawan No.1, Bailey, Road, (Nehru Path), Patna
2. The Electrical Super-intendent Engineer S.T.F., Electricity Supply Circle, Patna.
3. The Electrical Executive Engineer M.R.T. Electric Supply M.R.T., Division Bakhtiyarpur, District-Patna.
4. The Assistant Electrical Engineer S.T.F. Electric Supply Circle, Patna.
5. The Assistant Electrical Engineer Cum Assessing Officer, Didarganj, Patna.
... Respondents

Appearance :

For the Petitioner : Mr.Mani Bhushan Kumar, Adv.

For the Respondents : M/s Dr. Anand Kumar & Rajan Prakash, Adv.

CORAM: HONOURABLE MR. JUSTICE A. ABHISHEK REDDY
ORAL ORDER

3 12-02-2025

Without going into the merits and merits of this case the petitioner is having an efficacious and alternative remedy of filing an appeal under Section 127 of the Electricity Act, 2003, against the final assessment order made, the Court is not inclined to entertain the present Writ Petition.

2. Liberty is granted to the petitioner to file an appeal before the appellate authority within a period of four weeks from today. The petitioner is entitled to raise all issues before the said authority and the same shall be dealt with in accordance with law.

3. With the above directions, the Writ Petition stands disposed of.

(A. Abhishek Reddy , J)

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